## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 12/09/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL SHRI. S. VIJAYARAGHAVAN – MEMBER - TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: CP/541/ (IB)/2017

NAME OF THE PETITIONER(S)

: L &T FINANCE LTD

NAME OF THE RESPONDENT(S)

: MEKA DREDGING COMPANY INDIA LTD

UNDER SECTION

: 9 RULE 6

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

R. Uma Shawkon

A ninu dh Mishnan

P.R. Vandana

A. Sella Misalahshi

Cooper A. Dephonen



Coursels Jon Respondent

## **ORDER**

Counsels for both the parties are present. Counsel for the Petitioner is directed to place on record accurate amount of outstanding debt showing the principal and the interest amount separately by the next date of hearing. Counsel for the Corporate Debtor is also directed to coordinate with the Petitioner for the purpose of reconciliation of the amount to be paid to the Petitioner. Put up on 19.09.2017 at 10.30 A.M.

**MEMBER (TECHNICAL)** 

MEMBER (JUDICIAL)

ghk